National Company Law Tribunal Allahabad Bench Allahabad

81/241-242/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2016.

NAME OF THE COMPANY: Mr. Masuriya Deen

Vs.

M/s Classic Infraprompters Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No. Name Designation Representation Signature

1.

2.

Order dated 21.11.2016

CP No. 81/241-242/Ald. /2016 Mr. Masuriya Deen Vs. Classic Infrapromoters Pvt. Ltd. & Ors.

No reply for the proposed amendment in CA 26 of 2016 is filed. Hence it is recorded that the respondent non-applicant has no objection. Heard the Learned Counsel for the applicant. Though we find justification for permitting the amendment as the proposed amendment is not placed on record, the applicant shall file the proposed amendment within two days before pronouncing our orders thereon. List the matter for orders on 07.12.2016.

List on 07.12.2016.

SH.V.S.R. AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)

Dated 21.11.2016